

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**CP. No. 19/241-242/PB/2024**

**IN THE MATTER OF:**

Shri Keshav Datt Shreedhar	...	Applicant/Petitioner
Vs		
Shri Chamunda Laboratories And Projects Private Limited	...	Respondent

**Order under Section 241(1), 242(4) of the Companies Act, 2013.**

**Order delivered on 18.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. P Nagesh, Sr. Adv., Mr. Pervinder, Mr. Avinash  
Bhati, Mr. Akshay Sharma and Mr. Shikher  
Upadhyay for the Petitioner

For the Respondent :

**ORDER**

Mr. Biswajit Dubey, the Court appointed observer appeared physically and submitted a copy of the report and stated that there has been no meeting of minds between the two parties for the appointment of the statutory auditor.

Mr. Biswajit Dubey, the Observer is directed to file the hard copies of the report and also upload them on the DMS/E portal. He is also directed to serve a copy of the report to the respective counsels.

A new Counsel for the Respondent appeared and sought time to file the Vakalatnama and appear in the matter.

Mr. Nishant Kumar Sharma, Respondent No. 3 appeared in person and sought time to make a submission in the matter.

Ld. Sr. Counsel Mr. P. Nagesh for the petitioner appeared through VC and sought a short accommodation.

At the request and by consent of all the parties, list the matter **on 02.05.2024** along with New CA-83/2024.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Dipak - 18.04.2024